

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 261 of 2015 & IA No. 418 of 2015**

**Dated : 03 February, 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**National Aluminum Company Ltd. .... Appellant(s)  
Versus  
Odisha Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant (s) : -

Counsel for the Respondent (s) : Mr. Rutwik Panda &  
Ms. Anshu Malik for R-1  
Mr. Saransh Shaw &  
Ms. Mandakini Ghosh for R-3

**ORDER**

At the request of the Learned Counsel for the Respondents three weeks time is granted to file the Counter Affidavit. It is made clear that no further time will be granted as lot of time has already been granted. If the Vakalatnama is not filed by any Respondent, it is their wish whether they want to file it or not. Rejoinder, if any, be filed within two weeks after serving copy on the other side.

Post this appeal for hearing on **21.03.2016.**

**(T. Munikrishnaiah)  
Technical Member**

**(Justice Surendra Kumar)  
Judicial Member**

hcj/dk